

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 483 of 2000

Tuesday, this the 2nd day of May, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. P.N. Sukumaran,  
Upper Division Clerk  
(Special Pay)  
Office of Assistant Commissioner,  
Central Excise, Trichur. ....Applicant

By Advocate Mr. T.C. Govindaswamy

Versus

1. Union of India represented by the  
Secretary to the Govt. of India,  
Ministry of Finance, New Delhi.

2. The Commissioner of Central Excise & Customs,  
Cochin-I Commissionerate,  
I.S. Press Road, C.R. Buildings, Kochi-18

3. The Commissioner of Central Excise & Customs,  
Cochin-II Commissionerate,  
Central Revenue Building,  
Mananchira, Calicut-1

4. Additional Commissioner (P&V),  
Office of the Commissioner of Central  
Excise & Customs, Cochin-II Commissionerate,  
Mananchira, Calicut-1

5. Shri C.K. Ravindran,  
Upper Division Clerk, Office of the  
Assistant Commissioner of Central Excise  
and Customs, Palakkad. ....Respondents

By Advocate Mr. R. Prasanthakumar, ACGSC

The application having been heard on 2nd May, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A5 to the extent it  
relates to him.

...2.

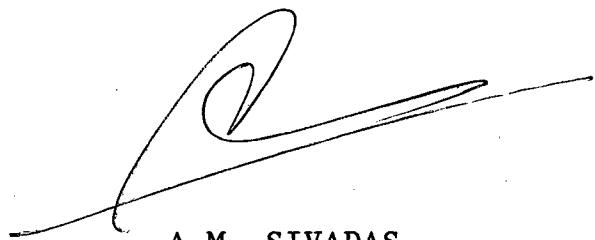


2. When the OA was taken up, learned counsel on both sides submitted that the applicant may be permitted to submit a representation to the 2nd respondent for redressal of his grievance and the 2nd respondent may be directed to consider and pass appropriate orders on the representation as expeditiously as possible with a further direction not to implement A5, the impugned order, to the extent it relates to the applicant till the disposal of the representation.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent through proper channel within fifteen days from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders as expeditiously as possible. Respondents are directed not to implement A5 order to the extent it relates to the applicant till the disposal of the representation.

4. The original application is disposed of as above. No costs.

Tuesday, this the 2nd day of May, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexure referred to in this Order:

1. A5 - True copy of the order No. 39/2000 dated 18-4-2000 issued by the 4th respondent.